

Notes of the Registry

Orders of the Tribunal

Orders Pre-Page  
Defects removed  
for Registrars.

26/7/05  
26/07.05  
26/7/05

FOR Admnstrative  
Interim order -  
copy send.

26/7/05

Notes / copies of  
order 23.7.05  
sent to all respdts  
copies 2 order  
already given to  
both counsels

2/8  
Mr. T. Rath has  
appear for respdts  
for counsels.

order  
A copy of this be given to both the sides.

Member (J)

Vice-chairman

Order dated: 22.03.2006

Applicant was granted ACP benefits, by an order dated 08.10.2003, with effect from 01.04.2000. The said benefits were sought to be cancelled vide Annexure-A/7 dated 22.06.2005. Applicant submitted representation to the authorities on 20.07.2005 and approached this Tribunal on 25.07.2005 by filing this present O.A. under Section 19 of the Administrative Tribunals Act, 1985. During pendency of this case, it has been disclosed, in course of hearing, today, that the Respondents have recalled the impugned order that was passed under Annexure-A/7 dated 22.06.2005.

As a consequence, it has been submitted by the Counsel for both the parties that this case has become infructuous.

In the aforesaid premises, this case hereby stands disposed of; same having become infructuous.

Send copies of this order to the Applicant and to the Respondents in the address given in the Original Application. Free copies of this order be also handed-over to Mr. N.R.Routray, Id. Counsel appearing for the Applicant and to Mr. T.Rath, Id. Counsel appearing for the Railways.

Member (Judicial)

Regd